

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.292/MP/2026 along with IA No. 101/2026

Subject : Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, inter alia, seeking quashing/ setting aside of the letters dated 01.06.2026 issued by Central Transmission Utility of India Limited revoking the connectivity of 250 MW granted to the Petitioner along with consequential relief(s) thereof.

Petitioner : Azure Power India Private Limited (APIPL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Anr.

Date of Hearing : **8.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Aniket Prasoon, Advocate, APIPL
Shri Aman Sheikh, Advocate, APIPL
Shri Sarthak Sareen, Advocate, APIPL
Ms. Tanya, Advocate, APIPL
Shri Aditya Rai, Advocate, APIPL
Shri Shubham Arya, Advocate, CTUIL
Ms. Pallavi Saigal, Advocate, CTUIL
Ms. Priyansi Jadiya, CTUIL
Shri Rahul Ranjan, Advocate, SECI

Record of Proceedings

At the outset, the learned counsel for the Petitioner sought liberty to file an additional affidavit to place on record the subsequent developments regarding the execution of the Power Supply Agreement with GRIDCO Ltd.

2. The learned counsel for Respondent No.1/CTUIL also sought liberty to file a compliance affidavit in terms of the Record of Proceedings dated 14.7.2026. Meanwhile, the learned counsel for Respondent No.2/SECI submitted that SECI has already filed its compliance affidavit in terms of the said Record of Proceedings.

3. Considering the above, the Commission permitted Respondent No.1/CTUIL to file its compliance affidavit within two weeks. The Commission also permitted the



Petitioner to file its additional affidavit as noted above within two weeks. The interim direction issued *vide* the Record of Proceedings dated 3.6.2026 shall continue till the next date of hearing.

4. The Petition, along with IA, will be listed for hearing on **3.11.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)